

[Secretary]

8. The Reserve Bank of India (Amendment) Bill, 1962.
9. The Banking Companies (Amendment) Bill, 1962.
10. The Industries (Development and Regulation) Amendment Bill, 1962.
11. The Oil and Natural Gas Commission (Amendment) Bill, 1962.
12. The Sugarcane Control (Additional Powers) Bill, 1962.

CHRISTIAN MARRIAGE AND MATRIMONIAL CAUSES BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

**Shri Mulchand Dube** (Farrukhabad): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and codify the law relating to marriage and matrimonial causes among Christians be extended upto the last day of the next session."

**Shri Hari Vishnu Kamath** (Hoshangabad): May we know the reasons for the demand for extension?

**Mr. Speaker:** Reasons are being demanded why it has not been possible to finish in time.

**Shri Mulchand Dube:** The reason, in fact, was, there was no time, there were only a few days during which the Committee could meet, that would have been a waste of time and expenses and for that reason extension is required.

**श्री राम सेवक यादव** (बाराबंकी) : मैंने वर्तमान मंत्रिमंडल के विरुद्ध एक अविश्वास प्रस्ताव दिया था। मुझे सूचना मिली है कि

अभी तक आपने उस पर कोई निर्णय नहीं लिया, उसे पढ़ा नहीं। क्या मैं जान सकता हूँ कि उस पर कब तक निर्णय लिया जायेगा ?

**अध्यक्ष महोदय :** क्या जो मौजूदा आइटम चल रहा है उसे छोड़ दूँ और आपका आइटम ले लूँ। माननीय सदस्य से मैं कहना चाहता हूँ कि एक आइटम तो खत्म हो ले तो दूसरा लिया जाए, दरम्यान में तो दूसरा नहीं लिया जा सकता।

**Shrimati Renu Chakravarty** (Barrackpore): May I submit, in addition to what the Chairman has said, that the reason for the delay has been that we had wanted that all sections of the Christians should submit their memoranda. As a matter of fact, there were other proposals that we should go round the country. We had to wait for these and we did not want to hurry with the Bill which has raised a certain controversy. That was the reason why we felt that we should ask for further time in order that the House may be able to accept the Bill more unanimously.

**Mr. Speaker:** The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and codify the law relating to marriage and matrimonial causes among Christians be extended upto the last day of the next session."

*The motion was adopted.*

**श्री राम सेवक यादव :** मैंने मौजूदा मंत्रिमंडल के विरुद्ध

**अध्यक्ष महोदय :** आपका नोटिस मुझे ११ बजने में जब ५ मिनट रहे थे तो मिला। अब मैं वहाँ जाता हूँ तो उसे देखूंगा।

**श्री राम सेवक यादव :** क्या मैं समझूँ कि उस पर कल निर्णय लिया जाएगा ?

अध्यक्ष महोदय : आपको उसकी सूचना  
पहुँचाई जाएगी ।

RE: SECRET SESSION

**Dr. L. M. Singhvi (Jodhpur):** Mr. Speaker, I had suggested that this House go into a secret sitting to consider the National Emergency. I understand that a large number of Opposition leaders also concurred in the view. Although the Prime Minister earlier said that this was not the opportune time for this purpose, I understand the Minister for Parliamentary Affairs had undertaken or indicated that he would convey this to the Government and convey to us the decision of the Government finally on this matter.

**The Prime Minister and Minister of External Affairs, Defence and Atomic Energy (Shri Jawaharlal Nehru):** Sir, I received a request to that effect from some Members. I gave careful consideration to it. I think that, at the present moment, it would not be desirable to have a secret session. If it is desirable in future, I shall make my submission to you. The issues before the House are of high interest to the whole country. Right at the beginning to ask for a secret session would have a bad effect on the country. I am sure hon. Members would agree.

**Mr. Speaker:** He may kindly move the Resolutions also.

**Shri Jawaharlal Nehru:** There are two Resolutions standing to my name. I should like your guidance as to whether I should take them together.

**Mr. Speaker:** They might be moved one after the other. Both would be placed before the House. He can make one speech. Discussion also would be simultaneous.

12.25 hrs.

RESOLUTIONS RE: PROCLAMATION OF EMERGENCY AND AGGRESSION BY CHINA

**The Prime Minister and Minister of External Affairs, Defence and Atomic Energy (Shri Jawaharlal Nehru):** Mr. Speaker, Sir, I beg to move:

"This House approves the Proclamation of Emergency issued by the President on the 26th of October, 1962, under clause (1) of article 352 of the Constitution."

**Mr. Speaker:** I shall place it before the House.

Resolution moved:

"This House approves the Proclamation of Emergency issued by the President on the 26th of October, 1962, under clause (1) of article 352 of the Constitution."

The hon. Prime Minister may move the other resolution also.

**Shri Jawaharlal Nehru:** I beg to move:

"This House notes with deep regret that in spite of the uniform gestures of goodwill and friendship by India towards the People's Government of China on the basis of recognition of each other's independence, non-aggression and non-interference, and peaceful coexistence, China has betrayed this goodwill and friendship and the principles of Panchsheel which had been agreed to between the two countries and has committed aggression and initiated a massive invasion of India by her armed forces.

This House places on record its high appreciation of the valiant struggle of men and officers of our armed forces while defending our frontiers...